

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Dated this Friday the 19th day of July, 2002

Coram: Hon'ble Shri B.N.Bahadur
Hon'ble Shri S.L.Jain

- Member (A)
- Member (J)

O.A.740.98

K.Rajagopalan Nair,
aged about 36 years,
Occupation: Lecturer,
C/o Prof. P.V.Panat,
Professor of Physics,
University of Poona,
Pune.

(By Advocate Shri K.B.Rajan) - Applicant

Versus

1. Union of India
through the Secretary,
Ministry of Defence,
South Block, New Delhi.
2. National Defence Academy,
through the Commandant,
Khadakwasla, Pune.
3. Union Public Service Commission
through the Secretary,
Dholpur House, Shahjahan Road,
New Delhi.
(By Advocate Shri R.R.Shetty on behalf of
Shri R.K.Shetty)

ORAL ORDER

By Hon'ble Shri S.L.Jain - Member (J) -

Heard the learned counsel of both sides. The learned counsel for the respondents submitted a letter dated 18.7.2002 by which the respondents have stated that the reliefs in respect of break in service, increments, HRA arrears have been regularised.

2. The learned counsel for the applicant, on the other hand, states that HRA arrears have been paid as per the old scale of pay while the applicant is entitled to HRA arrears as per the new

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scale of pay. Rest of the reliefs claimed by the applicant have been granted. In the circumstances, the matter is disposed of with regard to all reliefs claimed by the applicant except that of HRA arrears. The respondents may consider for payment of HRA arrears by giving him the difference in terms of the old and the new scale of pay in accordance with the rules. The OA stands disposed of accordingly. No orders as to costs.

S.L.Jain
(S.L.Jain)

Member (J)

B.N.Bahadur
(B.N.Bahadur)
Member (A)

mb

dt: 19.7.02
order/Judgement despatched
to Applicant/Respondent(s)
30.7.02

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